

[SHRI MADHU DANDAVATE]

You may suggest the *modus operandi* for discussing this.

MR. SPEAKER: You may send your remarks to the Minister. Let us see what happens.

SHRI JYOTIRMOY BOSU: What about my point?

MR. SPEAKER: No commitment to Shri Bosu.

SHRI S. M. BANERJEE: A statement was made by an hon. Member of this House, who is the General Secretary of the AICC, that a Bill on a ceiling on urban property would be introduced in this House. I would like to know whether it would be introduced in this House this week.

SHRI RAJ BAHADUR: All that the hon. Member has said is that the Bill is ready. In fact, he has already issued a clarification in the press to the effect that only the principles on which the Bill was formulated have been discussed (*Interruptions*).

SHRI S. M. BANERJEE: We are interested in this Bill. We want to know whether it will be introduced in this session or not?

SHRI RAJ BAHADUR: I will have to consult the Minister of Works & Housing who has to sponsor the Bill. We are very keen to bring the legislation as soon as possible.

श्री रामाबल्लार शास्त्री (पटना):

प्रध्मक महोदय, मैं इस सवाल को नुँउठाता, लेकिन इसका ५० जी० सी० से ताल्लुक है, इसलिये उठाना चाहता हूँ। आप जानन है कि बिहार मे कालेज टीचर्स की स्ट्राइक चल रही है। वहा इसको ले कर बड़ी मक्बड़ी हो रही है। चूँकि इस का सम्बन्ध ५० जी० सी० से है इसलिये मैं चाहता हूँ कि शिक्षा मंत्री महोदय कालेज टीचर्स स्ट्राइक के बारे में कोई स्टेटमेंट दें।

प्रध्मक महोदय: आप लिख कर दें तब देखूँगा।

श्री एस० एम० बनर्जी: पंजाब के लिये मैं आप को बघाई देता हूँ।

प्रध्मक महोदय: अब किसी भीर जगह न स्ट्राइक करवा दीजियेगा।

12.52 hrs.

PAPERS LAID ON THE TABLE  
ACCOUNTS OF VISAKHAPATNAM PORT  
TRUST

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING  
AND TRANSPORT (SHRI RAJ  
BAHADUR): I beg to lay on the  
Table a copy of the Annual Accounts  
(Hindi and English versions) of the  
Visakhapatnam Port Trust for the  
year 1970-71 and the Audit Report  
thereon, under sub-section (2) of sec-  
tion 103 of the Major Port Trusts  
Act, 1963

[Placed in library See No. LT-  
3965/72]

FERTILISER (CONTROL 3RD AMDT. ORDER,  
1972 AND A NOTIFICATION UNDER  
ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI ANNASHEB P. SHINDE):  
I beg to lay on the Table—

(1) A copy of the Fertiliser (Con-  
trol) Third Amendment Order, 1972  
(Hindi and English versions) publis-  
hed in Notification No. G.S.R. 417(E)  
in Gazette of India dated the 27th  
September, 1972, under sub-section  
(6) of section 3 of the Essential Com-  
modities Act, 1955.

(2) A copy of Notification No.  
G.S.R. 428 (E) published in Gazette  
of India dated the 8th October, 1972,  
under sub-section (1) of section 12A  
of the Essential Commodities Act,  
1955.

[Placed in library. See No. LT-  
3968/72].

SUGAR (PRICE DETERMINATION FOR 1972-  
73 PRODUCTION) ORDER & ANNUAL REP.  
OF DEVELOPMENT COUNCIL FOR SUGAR  
INDUSTRY

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE

(PROF. SHER SINGH): beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1972-73 production) Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 7th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in library. See No. LT-3962/72].

(2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1971-72, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

[Placed in library See No LT-3964/72].

REPORT (1972) OF TARIFF COMMISSION, GOVT RESL. ON THE REP., NOTIFICATIONS AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) (a) Report (1972) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry.

[Placed in library. See No. LT-3969/72].

(b) Government Resolution No. 12(2)-Tar/72 dated the 4th December, 1972 (Hindi and English versions) notifying Government's decisions on the above Report.

(ii) Notification No. 12(2)-Tar/72-I published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) increasing duties of customs on certain articles.

(iii) Notification No. 12(2)-Tar/72-II published in Gazette of India

dated the 4th December, 1972 (Hindi and English versions) decreasing duties of customs on certain articles.

(iv) Notification No. 12(2)-Tar/72-III published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) levying duties of customs on certain articles.

[Placed in library. See No. LT-3967/72].

(2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned at (1) (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report mentioned at (1) (i) (a) above simultaneously.

[Placed in library. See No. LT-3968/72].

ACCOUNTS OF I.I.T., KHARAGPUR AND A STATEMENT RELATING THERETO

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts [Placed in library. See No. LT-3966/72].

12.53 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provisions of rule 127 of the